

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/00366/2014

Date of Order: 24-09-2015

Present

Hon'ble Mr Justice G. Rajasuria, Judicial Member Hon'ble Ms Jaya Das Gupta, Administrative Member

RAJU BARMAN & ANR.

......Applicants

-Versus-

N.F. RAILWAY

.....Respondents

For the applicants
For the respondents:

Mr N. Roy, Counsel Mr A. K. Datta, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs:

- "8.(a) To issue direction upon the respondent authority to consider second chance for psychology test for the post of Asstt. Loco Pilot under LARSGESS Scheme forthwith.
- (b) To issue further direction upon the respondent to consider second chance for psychology test as per guidelines and issued by the Railway Board for LARSGESS Scheme which has already been given to the another candidate forthwith.
- (c) To issue further direction upon the respondent to consider the representation dated 30.08.2013 forthwith.
- (d) To issue direction upon the respondents to give appointment for the post of Asstt. Loco Pilot under LARSGESS Scheme forthwith.
- (e) Any other order or orders as Your Lordships deem fit and proper.
- (f) To produce connected departmental record at the time of hearing.
- (g) Leave may be granted to file this joint application under Rule 4(5)(a) of the CAT Procedure Rule, 1987."
- 2. The grievance of the applicant is that even though the applicant was considered for the largess scheme, at the time of suitability test owing to his ill health he could not appear. Whereupon he has been denied the opportunity of participating in the suitability test though second chance was given to others similarly situated persons. Hence he prays for a direction to consider his prayer as per rules.

3. Hence we issue the following direction:

The Respondent authority shall consider the representation dated 30.8.13 of the applicant and consider the same within a period of two months from the date of receipt of a copy of this order and communicate the same to the applicant immediately thereafter.

O.A is accordingly disposed of. No costs.

(JAYA DAS GUPTA) **ADMINISTRATIVE MEMBER**

(G. RAJASURIA) JUDICIAL MEMBER

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